

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 609
IB-272/PB/2019

IN THE MATTER OF:

Mr. Ranjeet Ramkrishna Yadav

...PETITIONER

Vs.

M/s. JNC Construction Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IB Code, 2016

Order delivered on 13.03.2023
(Virtual Hearing)

Coram:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

:Mr. Kanishk Khetan, Adv for
Applicant in RA No. 45/2023

For the Respondent/Corporate Debtor

:Mr. UN Singh Adv for
respondent-GNoida Authority

ORDER

Rest/45/2023

Heard Mr. Kanish Khetan, Ld. Counsel appeared for the Applicant. Issue notice to the Respondents. Mr. U N Singh, Ld. Counsel appeared for the Greater Noida Authority accepts notice.

This application has been filed seeking restoration of IA/952/2021 & IA/1088/2021 which was dismissed for non-prosecution vide order dated 07.02.2023. We have heard the submissions of Mr. Kanish Khetan, Ld. Counsel appeared for the Applicant and Mr. U N Singh, Ld. Counsel appeared for the Greater Noida Authority.

Having heard the submissions, in the interest of justice we deem it appropriate to restore these applications. **IA/952/2021 & IA/1088/2021**

are **restored**. IA is allowed. List on **14.04.2023** alongwith all the IAs i.e. IA/5755/2022, IA/5781/2022, IA/5782/2022 & IA/5783/2022.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Bachu Venkat Balaram Das)
Member (J)